

DIVISION BENCH

ITEM NO.111

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL 9/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 6th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	THE PR. COMMISSIONER OF INCOME TAX V/S DEHRADUN DIGITAL SIGNAL SERVICES PVT. LTD.
UNDER SECTION	252 (3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Gaurav Mahajan, Sr. S.C.

: For the Appellant

Sh. Rishabh Govila, Proxy for
Sh. Krishna Dev Vyas, Adv.

: For the RoC

NONE

: For the Respondent Company

ORDER

- 1.** Ld. Counsels representing the Appellant as well as for ROC are present. However, none present for the Respondent Company today nor any reply has been filed so far.
- 2.** Let the last opportunity be granted to the Respondent Company for filing reply within a period of two weeks with advance copy to be supplied to the other side.
- 3.** The matter is adjourned for 5th March, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

6th February, 2024

*Kavya Prakash Srivastava
(Stenographer)*